

OFFICE OF THE DISTRICT & SESSIONS JUDGE: SOUTH EAST SAKET, NEW DELHI

ORDER No. 25 Dated 4/11/15

In pursuance of the order of the Hon'ble High Court of Delhi bearing no. 66/DHC/Gaz./G-1/VI.E.2(a)/2015 dated 23.10.2015 vide which the court of Sh. Rakesh Pandit ADJ-03 has been abolished, cases pending in his court for 04.11.2015 as mentioned hereunder in column no. 2, are hereby withdrawn and assigned to the court as mentioned in column no. 3, for disposal in accordance with law:-

(1)	(2)		(3)
Sr. No.	Case No.	Title of the case	Name of the transferee court
1	ARB TN/04/2015	M/S INDCON PROJECTS & EQUIPMENTS LTD. VS. M/S PUNJ LLOYED LTD. & ANR.	Sh. Lalit Kumar, ADJ-01
2	CS/188/2015	BUNTY VS. BRIJESH PARASHAR	
3	CS/205/2015	M/S SPENTEX INDUSTRIES LTD VS. M/S BALDVA TEXTILES PVT LTD.	
4	RCA/21/2015	KISHORE KUMAR VS. SOUTH DELHI MUNICIPAL CORPORATION & ORS.	
5	CS/447/2014	MAYANK MANCHANDA VS. M/S S.L.DEVELOPERS	
6	CS/171/2015	RABINDRA NATH BHATACHARYA VS. RAKESH KALIA	
7	CS/236/2015	M/S EVEREST INDUSTRIES LIMITED VS. MANGALA PUNDLIK SHEJUL	Sh. B. R. Bansal, ADJ-02
8	CS/306/2015	PRADEEP KUMAR SUNDARAY VS. VIJAY LAKSHMI	
9	CS/307/2015	DR. SARABJIT SINGH VS. SUBHAS GOSWAMI & OTHERS.	
10	CS/323/2015	RAJIV OBEROI VS. JITENDER OBEROI	
11	CS/309/2015	M/S AMINES AND PLASTICIZERS LIMITED VS. M/S APEX ENCON PROJETS PVT. LTD.	
12	CS/347/2015	MANJU KAIN VS. M/S FAST TRAX FOOD PVT. & ORS.	
13	CS/70/2015	DADAN KUMAR SINGH VS. M/S FOOD WORLD	
14	CS/451/2014	SUNITA SHARMA VS. MANASI BAKSHI	
15	CS/273/2014	RITA JAIN VS. RAVI KUMAR & ANR.	
16	CS/204/2015	ANGAD RAJ SHARMA VS. MAHESH CHAND SHARMA	Ms. Sunena Sharma, ADJ-03
17	CS 212/2014	MANAGEMENT COMMITTEE GURU HARKISHAN PUBLIC SCHOOL VS. DELHI SIKH GURUDWARA MANAGEMENT COMMITTEE	
18	CS/419/2014	MANAGEMENT COMMITTEE GURU HARKISHAN PUBLIC SCHOOL VS. DELHI SIKH GURUDWARA MANAGEMENT COMMITTEE	
19	ARB TN/04/2014	SANJEEV KHANNA VSM/S KOTAK MAHINDRA BANK LTD AND ANR	
20	CS/42/2015	PARAMJEET SINGH VS. M/S NECTAR LIFE SCIENCES LTD. & OTHERS	
21	CS/94/2015	ASHIF IQBAL VS. KHURSHID ALAM & OTHERS	
22	CS/431/2014	M/S SPECTRA & STAR CONVERGENCE LTD. VS. MANOJ GUPTA	
23	CS/51/2014	KIRPAL LAL SEWANI VS. KAILASH SEWANI	
24	CS/224/2015	SANDEEP PANDA VS. M/S MVL LTD.	
25	CS/341/2014	SURECOM MEDIA VS. QUICK & SAFE LTD. & ANR.	

Note :

1. If any connected case has been left in the column no. 2, same be also transferred to transferee court.
2. Ahlmad of the abolished court is directed to send the files immediately to the transferee court and to display the list of cases outside the court room, specifying the name of transferee court.

R. Kiran Nath
(R.KIRAN NATH) 4/11/15
District & Sessions Judge (SE)
Saket Courts, New Delhi.

No. Judl./cases transfer/F.53/SE/Saket/2015

12788-12798

Delhi, Dated the 04/11/15

Copy forwarded for information & necessary action to:-

1. The Concerned Judicial Officers of South East District, Saket Courts Complex, New Delhi.
2. PS to Ld. District and Sessions Judge, South East, Saket Courts, New Delhi.
3. The Incharge, Facilitation Center, Saket Courts, New Delhi,
4. Ahlmad of the court previously presided over by Sh. Rakesh Pandit, ADJ-03, South East, Saket Courts, New Delhi.
5. The Secretary, Bar Association, Saket Courts Complex, New Delhi.
6. The Web-Site Committee (English/Hindi) to notify the order on website Saket Courts immediately.
7. The PRO/APRO, South East District, New Delhi

Binita Bahl
Branch Incharge/Judicial Branch(SE)
Saket Courts Complex, New Delhi